

Shri Karmarkar: I should like to have notice of that question. But this is a preliminary to about 600 centres being opened during the course of the new two years. The real scheme is to come into force during 1952-53. Gradually we are developing 600 centres and the idea is to have about six breeding bulls for about 500 cows concentrated in one particular area.

I can assure my hon. friend that the work that has been done has been welcomed.

श्री गणपति राम : क्या माननीय मंत्री बतला सकते हैं कि गौ संवर्धन स्कीम का समावेश पंचवर्षीय योजना के अन्दर भी है, यह यदि है, तो उसमें कितना रूपया अलाट किया गया है ?

श्री करभारकर : जी हाँ, यह उसमें शामिल है, कितना रूपया अलाट किया गया है, इसका नोटिस चाहिये ।

TELEPHONE CONNECTION FOR SAHARSA

*2125. **Shri L. N. Mishra:** Will the Minister of Communications be pleased to state:

(a) whether there is a proposal to provide telephonic connection to Saharsa, a sub-district headquarters of Bihar; and

(b) if so, at what stage the said proposal is at present?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) Yes, Sir.

(b) The proposals is under consideration.

Shri L. N. Mishra: May I know by what time it is expected to provide the telephone connection?

Shri Raj Bahadur: We have made a budget provision in the current year, but the thing depends upon some private party or the Bihar Government furnishing a guarantee.

Shri L. N. Mishra: May I know the new places that are to be provided with telephonic connections in Bihar and the dates by which they are expected to be provided?

Shri Raj Bahadur: It is not possible to say at the moment.

श्री आर० ऐस० तिवारी : क्या माननीय मंत्री जी यह बतलाने की कृपा

करेंगे कि विध्य प्रदेश के सीकरी जिले में तार के यातायात के साधन नहीं हैं, इस पर कोई विचार किया जा रहा है -?

श्री राज बहादुर : प्रश्न में तो एक निश्चित स्थान के लिये कहा गया था, सारे देश के फ़िगर्स मेरे पास नहीं हैं ।

CENTRAL GOVERNMENT EMPLOYEES ORGANISATIONS

*2126. **Shri H. N. Mukerjee:** Will the Minister of Home Affairs be pleased to state whether organisations of Central Government employees are precluded from holding meetings of their own for representing their grievances to Members of Parliament?

The Minister of Home Affairs and States (Dr. Katju): The established practice and instructions on the subject require that any representation of the grievances of Government servants, whether made individually or collectively, orally or in writing, should be submitted only through the recognised official channels. The adoption of any other means or intermediaries is regarded as objectionable on the ground that it is prejudicial to the maintenance of discipline and the proper direct relationship between the Government and its employees.

Shri H. N. Mukerjee: Is it the desire of Government that such meetings held by government employees to represent their grievances to Members of Parliament of different parties should be penalised?

Dr. Katju: There is no question of penalisation. If meetings are held merely with the object of acquainting the Members of Parliament in regard to conditions prevailing in any particular service, there is no harm. But I imagine that the House will agree with me that it will be detrimental to discipline if any approach is made to Members of the Legislature with the object of trying to bring pressure upon the Government or any Minister of the Government for any purpose whatsoever.

Shri H. N. Mukerjee: Is Government aware that on the 1st of May, 1952, the Commissioner of Income-tax, West Bengal threatened the Bengal Income-tax Association, which is a recognized Association of Income-tax employees in West Bengal, that action would be taken against them by the Board of Revenue for presenting their grievances in an

open meeting where they felicitated Members of Parliament belonging to different parties?

Dr. Katju: This is a matter dealing with the Ministry of Finance. But so far as I know, it was not a very harmless meeting as is depicted by my hon. friend opposite. Much objectionable matter was disseminated and many objectionable speeches were delivered. Therefore it may be that the Commissioner of Income-tax may have taken the action which he might have thought fit. If members of any particular Employees' Union resort to such practices which are contrary to discipline and contrary to rules, of course their recognition is liable to be withdrawn.

Dr. N. B. Khare rose—

Mr. Speaker: Let the hon. Member finish his questions.

Shri H. N. Mukerjee: Is Government aware that on the day when the meeting in question was held, except for one Opposition M.P. at least half a dozen Congress M.P.'s were present, and is Government also aware.....

Mr. Speaker: Order, order. Now we are going into details

Shri H. N. Mukerjee: I will put another question. Is Government also aware that on the same day as the Commissioner of Income-tax wrote a letter threatening action by the Board of Revenue, the Assistant Secretary of the Association was discharged in spite of seven years' service, without any reason being assigned for the discharge?

Dr. Katju: I require notice.

Shri H. N. Mukerjee: Arising out of the answer given to this question that the Government want to encourage recognized channels for the ventilation of grievances, I just want to know if the Government are aware of cases in which genuine and representative Associations of employees under some of the Ministries have been denied recognition in spite of their efforts for more than two years and that the organizers of such Unions have been arbitrarily victimized under the very nose and with the knowledge of the Minister concerned.

Dr. Katju: I have no such knowledge and I would be very much sorry to find

that anything of what my hon. friend has said is correct.

Shri Gaidgil: May I ask the hon. Minister whether he is aware of the fact that the President of the Union of scientific Assistants of Ordnance factory in Kirkee has been suspended because in his capacity as President of the Union he wrote me a letter?

Dr. Katju: I have no knowledge.

मलेरिया

*२१२७. श्री वी० मिस्त्रि : क्या स्वास्थ्य मंत्री यह बतलाने की कृपा करेंगी :

(क) पिछले वर्ष मलेरिया से हुई मृत्युओं की संख्या ;

(ख) भारत के वे भाग, जहाँ मलेरिया का अत्यधिक प्रकोप रहता है, और उस के कारण ; और

(ग) अब तक भारत को विश्व-स्वास्थ्य-संघ से क्या क्या लाभ हुए हैं और विशेषतः मलेरिया को रोकने के लिये उस संघ से धन, परामर्श या औषधियों के रूप में कोई सहायता मिली है या नहीं, और यदि मिली है, तो किस रूप में ?

The Minister of Health (Rajkumari Amrit Kaur): (a) The figures relating to the number of deaths due to malaria during the last year are not yet available.

(b) and (c). A statement is placed on the Table of the House. [See Appendix X, annexure No. 22.]

Shri V. P. Nayar: Has the World Health Organisation rendered any assistance to us in the therapeutic use of malarial parasite in psychiatry or treatment of mental diseases?

Rajkumari Amrit Kaur: As far as that question is concerned I have no information. But as far W.H.O. help in the matter of eliminating malaria from India is concerned, the hon. Member will find a detailed account in the statement I have laid on the Table of the House and see that we have eliminated malaria from some parts in India with the help of W.H.O. and U.N.I.C.E.F.